

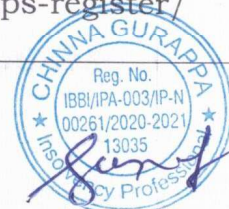
Annexure-2 (29)

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016).

FOR THE ATTENTION OF THE CREDITORS OF TAAZA INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TAAZA INTERNATIONAL LIMITED
2.	Date of incorporation of corporate debtor	12-02-2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51109TG2001PLC072561
5.	Address of the registered office and principal office (if any) of corporate debtor	83, Panchasheel Enclave, Yapral, Hyderabad, Hyderabad, Telangana, India, 500087.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 01-10-2024 (Order made available on 03-10-2024)
7.	Estimated date of closure of insolvency resolution process	01-04-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chinna Gurappa Reg No: IBBI/IPA-003/IP-N00261/2020-2021/13035
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: cirp.taaza@gmail.com Flat No. E1, Plot No. 45, Surya Residency, Siddartha Nagar, Vengal Rao Post, Near ICICI Bank Ltd., Kalyan Nagar Branch, Hyderabad - 500038
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email ID: cirp.taaza@gmail.com Flat No. E1, Plot No. 45, Surya Residency, Siddartha Nagar, Vengal Rao Post, Near ICICI Bank Ltd., Kalyan Nagar Branch, Hyderabad - 500038
11.	Last date for submission of claims	17-10-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/ downloadingform.html (b) https://ibbi.gov.in/en/ips-register/ registered-ips



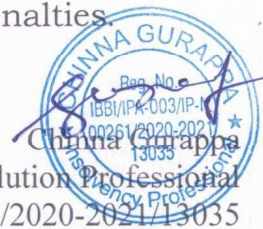
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TAAZA INTERNATIONAL LIMITED** on 01-10-2024 and the copy of the Order made available on 03-10-2024.

The creditors of **TAAZA INTERNATIONAL LIMITED** are hereby called upon to submit their claims with proof on or before 17-10-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class - NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Interim Resolution Professional
Reg No: IBBI/IPA-003/IP-N00261/2020-2021/13035
Flat No. E1, Plot No. 45, Surya Residency, Siddartha Nagar,
Vengal Rao Post, Near ICICI Bank Ltd.,
Kalyan Nagar Branch, Hyderabad – 500 038.

Date: 05-10-2024
Place: Hyderabad